

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD  
Court 2**

**C.P.(I.B) No.76/NCLT/AHM/2020**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.04.2021**

Name of the Company: Narmada Sagar Agri Seeds Pvt Ltd  
V/s  
Entire Ceramics Ltd

Section 7 of the Insolvency and Bankruptcy Code.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.  
2.

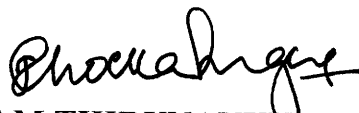
**ORDER**

**(through video conferencing/physical)**

Mr. Harmish Shah, Advocate appeared on behalf of Respondent and informed that the conducting lawyer of the Petitioner is infected with COVID.

Accordingly, the matter is adjourned.

List the matter on 07.06.2021



**CHOCKALINGAM THIRUNAVUKKARASU  
MEMBER TECHNICAL**

Dated this the 6th day of April, 2021



**MANORAMA KUMARI  
MEMBER JUDICIAL**